## IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI

## COURT-III

CP-138/ND/2017

IN THE MATTER OF:

Mr. Gagandeep Singh Bhatia & Anr.

.PETITIONER

Vs

**Registrar of Companies** 

..RESPONDENT

SECTION:

**Under Section 252** 

Order delivered on 07.11.2017

Coram:

R. VARADHARAJAN,
Hon'ble Member (Judicial)
For the Petitioner/Applicant
For the Respondents

## **ORDER**

None is present. From the records, it is seen from the order passed by this Tribunal on 28.8.2017 that the Company petition No.138/ND/2017 was pending in this Tribunal. On earlier two occasions on 09.8.2017 & 23.8.2017, nobody came forward to support the petition and hence, the same was dismissed. In order to restore the petition, the petitioner has filed an application in CA No. 41/C-III/ND/2017. However, none is now present to prosecute this application as well.

In the circumstances, the application for restoration also stands dismissed.

(R. VARADHARAJAN) MEMBER (JUDICIAL)

Surjit